

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,****EASTERN ZONE BENCH, AT KOLKATA****ORIGINAL APPLICATION NO. 48 OF 2019****IN THE MATTER OF:**

Jitul Deka

...Applicant

Versus

Union of India and Ors.

...Respondents

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[AVIJIT MANI TRIPATHI]  
Advocate for State of Meghalaya

Settled by:



[AMIT KUMAR]  
Advocate General for State of Meghalaya  
Dated: 28.10.2020  
New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,****EASTERN ZONE BENCH, AT KOLKATA****ORIGINAL APPLICATION NO. 48 OF 2019****IN THE MATTER OF:**

Jitul Deka

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**COMMENTS ON BEHALF OF THE RESPONDENT STATE****GOVERNMENT ON THE REPORT DATED 02.09.2020 OF THE****COMMITTEE CONSTITUTED UNDER THE ORDERS OF THIS HON'BLE****TRIBUNAL**

1. That the instant proceedings have been instituted by the applicant inter-alia seeking the following reliefs from this Hon'ble Tribunal: [**Page 38 of the Original Application**]
  - a. Prohibition of alleged illegal mining of stones/boulders in Ri-Bhoi District of Meghalaya;
  - b. Direction for cancellation of all mining permissions granted by the DEIAA;
  - c. Direction for preparation of a District Survey Report;
  - d. Direction for adoption of 'cluster' approach in granting permission for mining of stone and boulders;
  - e. Direction for compensation and rehabilitation of the environmental degradation caused in the said mining affected areas.

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2. It is respectfully submitted that insofar as prayers sought are concerned, each of the prayers of the applicant stand satisfied and it has been so reported to this Hon'ble Tribunal by way of the reply of the State Government and also by the periodical reports of the Committee Constituted vide orders dated 26.08.2019. Prayer wise response is set out hereinbelow for ready reference of this Hon'ble Court:

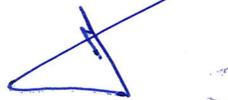
a. **Prohibition of Illegal mining:** It is submitted that the Independent Committee ("Independent Committee") constituted by this Hon'ble Tribunal on the prayer of the applicant herein and consists of members included at the instance of the applicant herein and therefore the independence of such a committee is not in dispute. The Committee vide its report dated 23.10.2019 at **Pages 141- 154** reported and recorded the action of the state government of having **closed 70 illegal crushers and 21 illegal mines by a District Task Force** constituted by the State Government, even prior to the initiation of these proceedings. Of the above, cases had been filed against 21 named operators of the illegal mines by State Govt in the Competent Court under Section 21 of the MMDR Act, 1957.

The committee has also reported at Pages 1010, 1152-1157, 1229-1232, 1305-1306 regarding the factum of **seizure and closure of 12 illegal mines by the Independent Committee**. The Independent Committee has also reported in its report at **Page 1241** that the

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required **environmental compensation formula** for penalizing the violators has also been finalized and is to be implemented forthwith. The committee has also noted at **Page 1157** that the Government has taken steps for enhanced checking for Forest Royalty evasion including installation of CCTV and QR coded challans from August 2020. The committee has also taken note of the action of the State Government of restricting the sale of explosives so as to prevent the blasting for the purposes of illegal mining and quarrying. Show-cause Notices have also been served to the illegal units and Section 144 Cr. P.C has been imposed again in October 2020 to prevent illegal mining and stone crushing. Eight multi-departmental task forces have been constituted with 24x7 monitoring, seizure and closure of illegal crushers/mines in Ri Bhoi District from October 2020.

- b. **Grant of permission by DEIAA:** It is submitted that the Independent Committee has categorically recorded that DSR was not mandatory for non river bed mining until 25/07/2018, based on Jharkhand High Court order dated 11/06/2018 and amended by MOEF Notification dated 25/07/2018. Further, all ECs granted after 25/07/2018 were cancelled by the State Govt on 05/03/2019, before this case was filed, there is no illegality in this regard. It is submitted that all other 22 ECs were granted prior to 13/09/2018. **[Page 133-139, 159]**

  
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- c. **Preparation of District Survey Report (DSR):** The committee has noted at Page 177 that Government of Meghalaya, Forests and Environment Department vide letter No. FOR/CC/26/2019/44 dated 03.10.2019 addressed to the Director General of Forests, MoEF & CC, New Delhi regarding illegal stone mining in Ri Bhoi District, Meghalaya has stated that procedure for preparation of District Survey Report of minor minerals others than sand mining or river bed mining is prescribed only in EIA Notification dated 25.07.2018 and hence requirement for District Survey Report other than sand mining or river bed mining did not arise till 25.07.2018. Further, it has been noted that environmental clearance for stone mining in Ri Bhoi District, Meghalaya was granted prior to 25.07.2018 and not thereafter, in the absence of District Survey Report (DSR). Further, all ECs granted after 25/07/2018 were cancelled by the State Govt on 05/03/2019, before this case was filed, there is no illegality. It is further recorded that the Draft District Survey Report for Ri-Bhoi District has been prepared and the finalized District Survey Report was published on the District Website at [https://ribhoi.gov.in/document-category/statistical\\_or\\_plan-report/](https://ribhoi.gov.in/document-category/statistical_or_plan-report/) on 03/06/2020.
- d. **Cluster Approach:** At page 158 of the report the committee has noted that 1 mine has been cancelled by DFO due to violation of cluster norms and that the concerned departments of the Government are taking all such measures for ensuring strict compliance with the cluster approach as per the requirement of law.

  
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- e. **Environmental Compensation:** As already set out hereinabove, the proceeding has been initiated by way of registration of various FIR's under Section 21 of the MMDR Act, 1957 which includes the imposition of penalties for the illegal mining. Furthermore, the Independent Committee has also reported in its report at **Page 1241** that the required environmental compensation formula for penalizing the violators has also been finalized and is to be implemented forthwith.

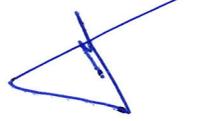
It is submitted in view of the above facts that it is apparent that the State Government has taken all necessary measures for ensuring strict compliance with required norms and has taken steps against illegal actions of violators. The Government has also taken steps well before the institution of these proceedings to ensure that there is no illegal mining even in the remote areas of the State. It is apparent from the above that the prayers of the applicant raised in these proceedings stand satisfied. That the above measures taken by the State Government are more particularly detailed hereinbelow:

3. **Actions taken by State Government in Illegal Stone Mining:**

- a. The Government of Meghalaya framed and notified the Meghalaya Minor Mineral Concession Rules, 2016 to ensure scientific and planned extraction of minor minerals in the State.
- b. As per the Rules, the Mining leases or quarry permits shall be granted to applicants upon submission of approved mining plan, non-forest land

  
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- certificate, consent to establish from the State Pollution Control Board and Environmental clearance under Environmental Protection Act, 1986.
- c. With the enforcement of Meghalaya Minor Mineral Concession Rules, 2016, the Divisional Forest Officer, Khasi Hills Territorial Division has drawn Offence Reports against 22 illegal stone quarries in Ri-Bhoi District during the year 2017. A copy of the list of seized stone quarries is annexed herewith and marked as **ANNEXURE A/1**
- d. The Government at the highest level from the office of Hon'ble Chief Minister has passed instruction on 17<sup>th</sup> December 2018 to make Single window approval, CTE CTO, environment clearance NOC from Forest Department mandatory for stone crushers and stone quarry.
- e. The Government further directed Deputy Commissioner Ri-Bhoi to constitute a Committee for strict compliance of the direction by all existing stone crushers. On 7<sup>th</sup> January 2019, in pursuance of direction of the Chief Minister, the Deputy Commissioner Ri-Bhoi district constituted a Committee for strict enforcement of Single Window Agency approval, consent to establish by Pollution Control board, Environmental clearance and Forest Clearance with the stone crushing units in the district. The Committee consists of Additional Deputy Commissioner (Revenue), Superintendent of Police, Divisional Forest Officer and Member Secretary of Meghalaya State Pollution Control Board as

  
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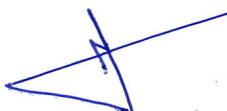
members. A copy of the order dated 07.01.2019 is annexed herewith and marked as **ANNEXURE A/2**.

- f. It is respectfully submitted that the process of sealing and closing down of illegal stone crushers and illegal stone quarries started well before the orders of this Hon'ble Tribunal, thereby establishing that the State Government has been enforcing the statutory provisions. It is an ongoing process and the Govt. is vigilant on all illegal mining and stone crushing.
- g. It is submitted that the Committee constituted by the Govt. has closed down and sealed several illegal stone crushers and quarries as given under: -

1. The Committee has seized and closed down 10(ten) stone quarries in Ri Bhoi District. The Committee has seized and closed down 70 illegal stone crushers units in Barapathar, 9<sup>th</sup> Mile Baridua, Rani Jirang, Maikhuli and Killing villages. A copy of the list of closures ordered by the Committee is annexed herewith and marked as **ANNEXURE A/3**
2. On 2 March 2020, the District level Task Force seized and closed down 14 stone crushers and 1 stone quarry at Umtyrnaga and Chibra villages and 1 stone quarry and 2 stone crushers at Killing. A copy of the list of seizures dated 02.03.2020 is annexed herewith and marked as **ANNEXURE A/4**.

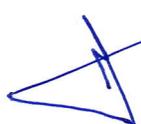
  
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3. The District Level Task Force on 11<sup>th</sup> August 2020 conducted inspection of Umtyrnnga and Rani Jirang areas to ascertain that all the stone crushers/quarries which were closed down earlier are operating or not. Team found that no illegal stone crushers/quarrying activities were going on in these areas on the dates of the inspections. A copy of the inspection note dated 11.08.2020 is annexed herewith and marked as **ANNEXURE A/5**.
4. It is submitted that Extra assistant Commissioner, Deputy Superintendent of Police and Range forest officer conducted inspection on 18<sup>th</sup> and 19<sup>th</sup> August 2020 in Rani-Jirang and Barapathar villages to ensure that stone crushers which were closed earlier are not operating. A copy of the note of inspection dated 18-19 August 2020 is annexed herewith and marked as **ANNEXURE A/6**.
5. The Independent Committee constituted by this Hon'ble Tribunal also conducted inspection of Rani-Jirang and Umtyrnnga areas on 8<sup>th</sup> and 10<sup>th</sup> September 2020 to ensure that stone crushers/quarries sealed earlier by the District task force are not operating. The Independent Committee has dismantled 5 stone crushers in Rani-Jirang and also dismantled 8 stone crushers in Umtyrnnga and Chibra areas, which were found to be operating illegally. A copy of the report of inspection conducted by the committee constituted by this Hon'ble Tribunal

  
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dated 8-10 September 2020 is annexed herewith and marked as **ANNEXURE A/7.**

6. That it is submitted that directions were issued by the Forest Department to the Deputy Commissioner and Divisional Forest Officer to monitor the stone crushers to ensure that they are not reopened and this was issued way back in the month of August, 2019. A copy of the directions issued by the Forest Department to Deputy Commissioner and Divisional Forest Officer is annexed herewith and marked as **ANNEXURE A/8.**
7. The Deputy Commissioner has asked the Superintendent of Police to monitor the 70 illegal stone crushers which were sealed and closed down by District Task force are not reopened and asked Police to register FIR found operating. A copy of the communications issued to the Police authorities regarding sealing of the mines is annexed herewith and marked as **ANNEXURE A/9.**
8. The Deputy Commissioner issued directions to Police to ensure that stone crushers which were sealed and closed down in Umtyrnga, Chibra and Killing villages are not re-opened and has also directed to register FIR in the event they are found operating. A copy of the communications dated 04.03.2020 issued to the Police authorities regarding sealing of the mines is annexed herewith and marked as **ANNEXURE A/10.**

  
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9. The Principal Secretary to the Government of Meghalaya Forests and Environment department convened meeting with Deputy commissioner, Superintendent of Police and State Pollution Control Board on 20<sup>th</sup> October, 2020 and direction was issued to Deputy Commissioner to ensure that no illegal mining of stone, no illegal operation of stone crushers and no illegal transportation of stone boulder in the Ri-Bhoi District. Drone Surveillance has also been planned and drones have been deployed to detect illegal stone quarrying/quarries. Direction has also been given to seize illegal stone crushers, machineries, illegally mined stone and vehicles and register cases under Section 21 of the Mines and Minerals (Development & Regulation) Act, 1957. A copy of minutes of meeting dated 20.10.2020 is annexed herewith and marked as **ANNEXURE A/11**.
10. It is submitted that joint patrolling teams consisting of representatives of District administration, Police, Forests and Environment Department and Meghalaya State Pollution Control Board be constituted to carry out continuous, day and night patrolling. Accordingly, 8 (eight) joint patrolling teams have been formed to conduct day and night patrolling to detect illegalities and take actions in terms of decisions taken in the meeting dated 20.10.2020. Drones have been deployed to detect illegal stone mining and stone

  
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crushers. The Deputy Commissioner has imposed prohibitory order under Section 144 Cr PC against illegal stone mining without mining lease. A copy of the prohibitory order is annexed herewith and marked as **ANNEXURE A/12**.

11. It is further submitted that it has been impressed upon the Meghalaya State Pollution Control Board by the State Government to file complaints before the competent Court under relevant Acts (the Water Act, 1974, the Air Act, 1981 and the Environment Protection Act, 1986) against illegal stone quarries and illegal stone crushers. Similar request has also been made to levy environmental compensation on illegal stone crushers and illegal stone quarries in Ri-Bhoi District. A copy of the communication issued by the State Government to the MSPCB is annexed herewith and marked as **ANNEXURE A/13**

4. **Steps taken to impose environmental compensation:** It is submitted that Directions have been issued to MSPCB to levy the environmental compensation on illegal stone crushers and illegal stone quarries in Ri-Bhoi District.
5. It is further submitted that insofar as the issue of road bearing study is concerned, the Principal Secretary Forests and Environment Department had convened meeting with Chief Engineer (PWD) and briefed him about the directions of the Committee and asked the Executive Engineer Ri-

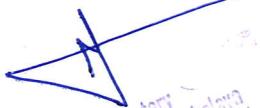
  
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Bhoi to take necessary action. It is also submitted that carrying capacity of road is the not only factor for grant of mining lease by the authorities. The other requirements of law are being strictly adhered to in grant of new mining lease for stone mining.

6. It is submitted in addition to the above that in compliance with the orders of this Hon'ble Tribunal, necessary police force and administrative assistance in addition to the provisioning already made has been provided to the committee for execution of all tasks mandated by this Hon'ble Tribunal. A copy of the order providing necessary police force to the Independent committee is annexed herewith and marked as **ANNEXURE A/14.**

7. Insofar as the report dated 20.09.2020 is concerned the State Government craves the leave of this Hon'ble Tribunal to refer to the above submissions as evidence of action taken by state government. In addition to the above, it is submitted as under:

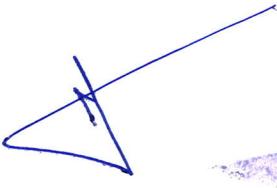
- a. The observations of the committee in relation to the instances of illegal mining that have been noticed in the course of inspections have been taken note of and steps have been taken for initiation of necessary prosecution in accordance with law.
- b. The state government has provided additional forces for the execution of task of demolition and seizure of illegal operations

  
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wherever detected by the committee constituted by this Hon'ble Tribunal. A copy of the tabular issue wise comments of the State Government on the issues raised in the instant proceedings is annexed herewith and marked as **ANNEXURE A/15**.

8. That it is submitted in view of the above facts, it is apparent that the State Government is not in default in ensuring compliance of statutory norms. It is further submitted that in the respectful submission of the deponent, no further orders are called for by this Hon'ble Court.

It is prayed accordingly


Dr. C. Manjunatha  
**[Secretary, Government of Meghalaya]**  
**Department of Environment and Forest**



[Through]  
Avijit Mani Tripathi  
Advocate

**27.10.2020**

## ANNEXURE A/1

ANNEXURE - II

TABLE SHOWING LIST OF OFFENCE REPORT FILED UNDER RI-BHOI DISTRICT.

Sl no	Name of the accused	Letter No. & Date of filling offence Report	Court in which offence report was filed.	Volume of minor mineral seized in cum
1	2	3	4	5
1.	Shri. Tiken Marak	NO.KH/9/99/1095 dt. 5.6.2017	The Chief Judicial Magistrate, O/o District & Session Judge Nongpoh.	15 cum
2.	Shri. Osirial Doloi	NO.KH/9/99/1089 dt. 5.6.2017	-do-	10 cum
3.	Shri. Nuron Sangma	NO.KH/9/99/1085 dt. 5.6.2017	-do-	12 cum
4.	Shri. Miloda Sangma	NO.KH/9/99/1077 dt. 5.6.2017	-do-	15 cum
5.	Shri. Wilthon Sangma	NO.KH/9/99/1081 dt. 5.6.2017	-do-	12 cum
6.	Shri. Arin Lyngdoh	NO.KH/9/85/Pt-II/456 dt. 4.5.17	Hon'ble Court, O/o District & Session Judge Nongpoh.	20 cum
7.	Shri. Stephen Basumatary	NO.KH/9/85/Pt-II/470 dt. 4.5.17	-do-	30 cum
8.	Shri. Myntiolang Kshiar	NO.KH/9/85/Pt-II/474 dt. 4.5.17	-do-	10 cum
9.	Shri. Chitrangkam Rhangoho	NO.KH/9/85/Pt-II/462 dt. 4.5.17	-do-	10 cum
10.	Shri. Babul Ali	NO.KH/9/85/Pt-II/466 dt. 4.5.17	-do-	20 cum
11	Shri. Teibor Lakhmie	NO.KH/9/99/2140 dt. 7.7.2017	The Chief Judicial Magistrate, O/o District & Session Judge Nongpoh.	20 cum
12	Shri. Columbus Wahlang	NO.KH/9/99/2144 dt. 7.7.2017	-do-	15 cum
13	Shri. Himonto Dotto	NO.KH/9/99/2148 dt. 7.7.2017	-do-	250 cum
14	Shri. Phala Sharma	NO.KH/9/99/2152 dt. 7.7.2017	-do-	280 cum
15	Shri. Aurobindo Ronghana	NO.KH/9/99/2156 dt. 7.7.2017	-do-	200 cum
16	Shri. Dil Wahlang	NO.KH/9/99/2160 dt. 7.7.2017	-do-	12 cum
17	Shri. Depen Ronghang	NO.KH/9/99/2136 dt. 7.7.2017	-do-	120 cum
18	Shri. Kamal Das	NO.KH/9/99/2128 dt. 7.7.2017	-do-	200 cum
19	Shri. Hanraj Agarwal	NO.KH/9/99/2132 dt. 7.7.2017	-do-	150 cum
20	Shri. Sadex Moni	NO.KH/9/99/2124 dt. 7.7.2017	-do-	200 cum
21	Shri. Kedin Marak	NO.KH/9/99/2120 dt. 7.7.2017	-do-	120 cum
22	Shri. Promise Bandana	NO.KH/9/99/2120 dt. 21.10.2017	-do-	Quarry

GOVERNMENT OF MEGHALAYA  
OFFICE OF THE DEPUTY COMMISSIONER  
RI BHOI DISTRICT, NONGPOH.

Divisional Forest Officer,  
Khasi Hills Division, Shillong  
Recd. No 4574  
Dt. of 14-1-19  
File No.

NO. DCRB (LR) 5/2017/Pt-I/Rev/408

Dated Nongpoh, the 07<sup>th</sup> January, 2019.

OFFICE ORDER

In pursuance to the CM/Notes & Orders/2018, dt. 17.12.2012 issued by the Hon'ble Chief Minister of Meghalaya, the following Officers are hereby appoint as Members of the Committee to look after the Single Window Agency Approval, Pollution Clearance (Consent to Establish & Consent to Operate), Environmental Clearance, NOC from Department of Forest etc with regard to all existing stone crushing units operating within Ri Bhoi District.

- |   |   |             |
|---|---|-------------|
| 1. The Deputy Commissioner,<br>Ri Bhoi District, Nongpoh.                               | = | Chairperson |
| 2. The Additional Deputy Commissioner (Revenue)<br>Ri Bhoi District, Nongpoh.           | = | Member      |
| 3. The Superintendent of Police,<br>Ri Bhoi District, Nongpoh.                          | = | Member      |
| 4. The Divisional Forest Officer, East Khasi Hills &<br>Ri Bhoi (T) Division, Shillong. | = | Member,     |
| 5. The Member Secretary,<br>Meghalaya State Pollution Control Board,<br>Shillong.       | = | Member      |

Deputy Commissioner,  
Ri Bhoi District, Nongpoh.

Dated Nongpoh, the 07<sup>th</sup> January, 2019.

Memo. NO. DCRB (LR) 5/2017/Pt-I/Rev/408-A, / 32  
Copy to:-

1. The P.S. of the Hon'ble Chief Minister of Meghalaya, Shillong for favour of his kind information.
2. The Superintendent of Police, Ri Bhoi District, Nongpoh for information.
3. The Additional Deputy Commissioner (Revenue), Ri Bhoi District, Nongpoh for information.
4. The Divisional Forest Officer, East Khasi Hills & Ri Bhoi (T) Division, Shillong for information.
5. The Member Secretary, Meghalaya State Pollution Control Board, Shillong for information.

With a request to attend the meeting for briefing on the matter on 22<sup>nd</sup> January, 2019 at 11:00 A.M. in the DC's Chamber without fail.

Deputy Commissioner.

DB  
Pl put up  
concern mail file  
14.1.19

**LIST OF STONE CRUSHER UNITS SEIZED IN RI BHOI DISTRICT**

Sl.No.	Name of the owner of Stone Quarry	Village Name	Latitude/ Longitude
1	Shri. Sanjay Agarwal	Jorbil	N- 26°05.067" E-091°50.456"
2	Jyoti Agarwal	Umduba, Killing	N- 26°04.772" E-091°49.838"
3	Heimonmi Tangliang & Raj Agarwal	Upper Jorbil, Killing	N- 26°04.903" E-091°48.869"
4	Martina Tariang	Chota Killing	N- 26°04.862" E 091°51.130"
5	Saphamon Bareh	Umduba Killing	N- 26°04.779" E-091°49.909"
6	Concord L.T.	Umduba Killing	N- 26°03.087" E-091°49.647"
7	Elexius Narleng	9 <sup>th</sup> Mile, Baridua	N- 26°06.202" E-091°50.058"
8	Andreas Narleng (Hansing)	9 <sup>th</sup> Mile, Baridua	N- 26°06.202" E-091°50.058"
9	Pappu Choudary	9 <sup>th</sup> Mile, Baridua	N- 26°05.946" E-091°50.902"
10	Okay	9 <sup>th</sup> Mile, Baridua	N- 26°05.946" E-091°50.902"
11	Biru Narleng	9 <sup>th</sup> Mile, Baridua	N- 26°05.946" E-091°50.902"
12	Malwa Mannar (2 Units)	9 <sup>th</sup> Mile, Baridua	N- 26°06.204" E-091°50.040"
13	Talukdar	9 <sup>th</sup> Mile, Baridua	N- 26°06.285" E-091°50.041"
14	Jagir	9 <sup>th</sup> Mile, Baridua	N- 26°06.286" E-091°50.034"
15	Veronica Narleng	9 <sup>th</sup> Mile, Baridua	N- 26°05.946" E-091°50.902"
16	Hansraj (Juju Narleng)	9 <sup>th</sup> Mile, Baridua	N- 26°06.946" E-091°50.902"
17	OM Babu	9 <sup>th</sup> Mile, Baridua	N- 26°06.94" E-091°50.040"

170°

1394

18	Babul Ali	9 <sup>th</sup> Mile, Baridua	N- 26°05.946" E-091°50.902"
19	Bipul Rabha	Maikhuli	N- 26°06.196" E-091°48.761"
20	3 unknowns	Maikhuli	N- 26°06.126" E-091°48.685"
21	Pan Kali Devi	Maikhuli	N- 26°06.132" E-091°48.844"
22	Ankit Mittal	Maikhuli	N- 26°06.132" E-091°48.844"
23	Bhagwati	Maikhuli	N- 26°06.203" E-091°48.796"
24	Agarwala Niraj	Maikhuli	N- 26°06.076" E-091°48.686"
25	Philip Sangma/ Bansal	Maikhuli	N- 26°06.195" E-091°48.760"
26	Rupani (2 Units)	Maikhuli	N- 26°06.192" E-091°48.839"
27	Santosh Agarwal	Maikhuli	N- 26°06.118" E-091°48.733"
28	Dhindhia Bithu	Maikhuli	N- 26°06.087" E-091°48.694"
29	Sudren Sangma	Maikhuli	N- 26°06.094" E-091°48.719"
30	Dev Goswami	Maikhuli	N- 26°06.127" E-091°48.752"
31	Unknown	Maikhuli	N- 26°06.094" E-091°48.719"
32	Unknown	Maikhuli	N- 26°06.127" E-091°48.752"
33	Unknown	Barapathar	N-26° 05.201" E-091° 46.991"
34	Tanmay Bordoloi/Anu Basumatary	Barapathar	N-26° 05.167" E-091°46.989"
35	Unknown	Barapathar	N-26°05.047" E-091°46.903"
36	Prashanti Associates	Barapathar	N- 26°05.029" E-091°46.975"

37	Dinesh Agarwal & Pappu Agarwal	Barapathar	N- 26°05.143" E-091°46.964"
38	Mandira Khaund	Barapathar	N- 26°05.103" E-091°46.931"
39	Unknown	Barapathar	N- 26°05.01.86" E-091°46 54.82"
40	Sukur Ali and Gogoi ( Lakhie Doloi Gogoi)	Barapathar	N- 26°05.024" E-091°46.916"
41	Halodar Dolloi	Barapathar	N- 26°05.010" E-091°46.923"
42	Shri. Premchand Lyngdoh	Rani Jirang	N- 26°01.494" E-091°35.431"
43	Shri. Iainehskhem Lakhmie	Rani Jirang	N- 26°01.486" E-091°35.440"
44	Shri. Odomos Patho	Rani Jirang	N- 26°01.697" E-091°35.366"
45	Kumar Doloi (Riding Shadap)	Rani Jirang	N- 26°01.885" E-091°34.716"
46	Unknown	Rani Jirang	N- 26°01.881" E-091°34.699"
47	Shri. Nokul Daimary and Shri. Sranly Wahlang	Rani Jirang	N- 26°01.797" E-091°34.612"
48	a) Unknown (1 <sup>st</sup> Unit)	Rani Jirang	N- 26°00.751" E-091° 34.154"
	b) Unknown (2 <sup>nd</sup> Unit)	Rani Jirang	N- 26°00.669" E-091°34.138"
49	Shri. K. Lapang	Rani Jirang	N- 26°00.669" E-091°34.138"
50	Shri. Ramesh Boro (Starman Lapang)	Rani Jirang	N- 26°00.664" E-091°34.115"
51	Shri. Prabhat Basumatary (L) Opassness Nonglyngdoh	Rani Jirang	N- 26°00.664" E-091°34.115"
52	Sadak Ali	Rani Jirang	N- 26°00.664" E-091°34.115"
53	Shri. Prajapati Agarwala (Serial Dolloi)	Rani Jirang	N- 26°00.649" E-091°34.043"
54	Shri. Palash Choudhury and Sharly Dolloi	Rani Jirang	N- 26°00.567" E-091°33.940"

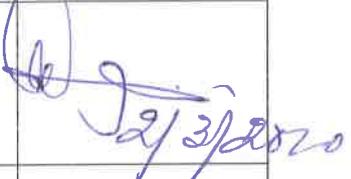
55	Shri. Binary Kalita (2 Units) /Ishmel Wahlang/Aiborman Thangkhiew		Rani Jirang	N- 26°00.567" E-091°33.941"
56	Shri. Siraj Ali		Rani Jirang	N- 26°00.364" E-091°33.774"
57	Shri. Bhash Das		Rani Jirang	N- 26°00.364" E-091°33.774"
58	Unknown		Rani Jirang	N- 26°00.310" E-091°33.773"
59	Shri. Anil Goswami		Rani Jirang	N- 26°00 11. 51" E-091°33 52.58"
60	Unknown	Same location	Rani Jirang	
61	Unknown		Rani Jirang	N- 26°00.266" E-091°33.801"
62	Unknown		Rani Jirang	
63	Unknown		Rani Jirang	N- 26°00 11.35" E-091°32 52.61"
64	Unknown		Rani Jirang	N- 26°00.256" E-091°33.801"
65	Unknown		Rani Jirang	N- 26°00.256" E-091°33.801"
66	Shanlang Kharbangar		Dwarksuid, Nongrah	N- 25°42'34.03" E-091°59'38.90"
67	Shelina Nongbri		Umjathang	N- 26° 04' 54.00" E-091° 59' 24.60"
68	Unknown		Umjathang	N- 25° 42' 55.10" E-091° 59' 20.60"
69	Kording Kharthangmaw		20 <sup>th</sup> Mile, Pahammawlein	N- 25° 59.506" E-091° 52.173"
70	Unknown (2 Units)		Bir, Umsning	N- 25° 46 14.35" E-091° 54 18.58"

List of illegal stone quarries and stone crusher Plants in Umtyrnnga, Chibra and Killing Villages, RI-BhoiDistrict.

Sl.No	Name of owner of stone quarries/Crusher Plants	Location	GPS	Remarks
1	Unknown	Umtyrnnga and Chibra	N 26 <sup>0</sup> 05'02.18" E 91 <sup>0</sup> 47'17.12"	Abandoned
2	Shri.Dinesh Sharma, Beltola Assam		N 26 <sup>0</sup> 04'32.10" E 91 <sup>0</sup> 47'03.16"	Actively operating
3	Shri.Anchu Agarwal, Charhali Notun Bazar, Assam		N 26 <sup>0</sup> 04'27.72" E 91 <sup>0</sup> 47'00.19"	
4	Shri.Giri Mohanto, Assam		N 26 <sup>0</sup> 04'27.14" E 91 <sup>0</sup> 46'57.70"	
5	Shri.Shyamlal, Assam		N 26 <sup>0</sup> 04'28.83" E 91 <sup>0</sup> 46'56.70"	
6	Shri.Aibor Kshiar, Umtyrnnga		N 26 <sup>0</sup> 04'30.30" E 91 <sup>0</sup> 46'55.57"	
7	Unknown		N 26 <sup>0</sup> 04'30.69" E 91 <sup>0</sup> 46'53.42"	
8	Shri.Rajesh Agarwal, Beltola Assam		N 26 <sup>0</sup> 04'33.79" E 91 <sup>0</sup> 46'50.60"	
9	Unknown		N 26 <sup>0</sup> 04'33.51" E 91 <sup>0</sup> 46'47.78"	
10	Unknown		N 26 <sup>0</sup> 04'15.27" E 91 <sup>0</sup> 46'54.67"	
11	Smti.Decision Kshiar, Umtyrnnga		N 26 <sup>0</sup> 04'15.52" E 91 <sup>0</sup> 46'55.57"	
12	Unknown		N 26 <sup>0</sup> 04'16.60" E 91 <sup>0</sup> 46'53.11"	
13	Unknown Quarry		E 26 <sup>0</sup> 03'51.77" N 91 <sup>0</sup> 46'35.48"	
14	Unknown		E 26 <sup>0</sup> 03'26.61" N 91 <sup>0</sup> 46'12.82"	
15	Unknown		E 26 <sup>0</sup> 04'26.10" N 47 <sup>0</sup> 47'01.30"	
16	Concord LLB	Killing	E 26 <sup>0</sup> 03'41.00" N 91 <sup>0</sup> 49'38.72"	Actively operating
17	Dainanidhi		E 26 <sup>0</sup> 03'37.00" N 91 <sup>0</sup> 49'30.07"	Yet to start
18	Unknown quarry		E 26 <sup>0</sup> 03'36.04" N 91 <sup>0</sup> 49'27.72"	Operating

  
 03/03/20  
 Shri.H.Kerwood Thabah, MCS  
 Executive Magistrate  
 Extra Assistant Commissioner  
 RI Bhoi District, Nongpoh

MEMBERS PRESENT ON THE JOINT INSPECTION ON STONE CRUSHER/ 1398 <sup>22602</sup>  
 QUARRY TODAY THE 02 MARCH, 2020.

Sl.No.	Name & Designation	Contact No.	Signature
1	Shri.H.K, Thabah (MCS), Extra Assistant Commissioner, Ri Bhoi District, Nongpoh		
2	Superintendent of Police, Ri Bhoi District, Nongpoh.		 2/3/2020
3	The Member Secretary, Meghalaya State Pollution Control Board, Meghalaya, Shillong.		
4	The General Manager, District Commerce & Industries Center, Ri Bhoi District, Nongpoh		
5	The Division Forest Officer, East Khasi Hills & Ri Bhoi (T) Division, Meghalaya, Shillong.		 2/3/2020
6	The Executive Engineer (WR), Ri Bhoi District, Nongpoh.		 2/3/2020
7			
8			
9			
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**REPORT OF THE INSPECTION CONDUCTED BY THE DISTRICT TASK FORCE ON 11<sup>TH</sup> AUGUST, 2020 ON ILLEGAL STONE CRUSHERS / QUARRIES IN THE DISTRICT.**

Members present- (Enclosed as Annexure).

The inspection by the District Task Force was led by self, alongwith the Environmental Engineer of Meghalaya State Pollution Control Board, General Manager of District Commerce & Industries Centre, Nongpoh, Executive Engineer (Water Resources), Nongpoh and Range Forest Officer, Byrnihat. The team first went to Umtyrnnga area to check whether the illegal stone crushers/quarries that had been shut earlier were operating or not and whether any new stone crushers/quarries was found to be operating. The team toured this area and found out that no such mining activities was taking places in the area. On visiting these stone crusher units/quarries, it appears on the spot that these units had been lying abandoned for a long time without any trace of activities being carried out. No people, viz labourers, managers etc were found at these sites. The team took photos of these units/quarries in order to authenticate on the above.

After covering Umtyrnnga area, the team then proceeded to Rani Jirang area. The team saw 1 (one) stone crusher unit located in Rani area which is lying abandoned without any person, labourer etc to be seen around. However, stock pile of boulder stones were seen near the stone crusher unit. The team took the GPS coordinate of the area along with photos.

The team could not proceed ahead to other quarries and stone crusher units located in the area due to heavy rainfall, where it became inaccessible to travel further. It was decided that the inspection of the remaining areas will be taken up again in the coming days. After completion of all these areas, all details will be forwarded to the Superintendent of Police, Ri Bhoi District, Nongpoh to take necessary action as per law.

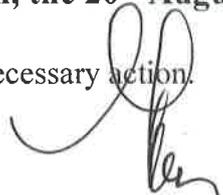
Enclosed: a) Photos taken at Umtyrnnga & Rani Jirang area covered during the inspection.  
b) GPS Coordinate of 1 (one) Stone Crusher Unit at Rani Jirang

  
**Shri. B.J. Kharshandi, MCS,  
Addl. Deputy Commissioner (Rev),  
Ri Bhoi District, Nongpoh.**

**Memo NO. DCRB (LR) 3/2019/Rev/450-A Dated Nongpoh, the 20<sup>th</sup> August, 2020.**

Copy to:-

All Members of the District Task Force for information and necessary action.

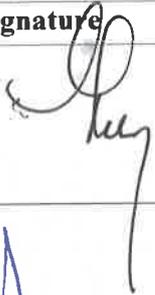
  
**Shri. B.J. Kharshandi, MCS,  
Addl. Deputy Commissioner (Rev),  
Ri Bhoi District, Nongpoh.**

qc  
Date recd 9/15  
20/8/2020

**GPS Co-ordinate of Stone Crusher Unit at Rani Jirang Area.**

<b>Sl. No.</b>	<b>Name of the Owner of Stone Crusher</b>	<b>Location</b>	<b>GPS</b>
1	Unknown	Rani Jirang	N 26° 00' .122" E 91° 33' .717"

MEMBERS PRESENT ON THE JOINT INSPECTION OF STONE 1401<sup>159</sup>  
CRUSHING PLANTS AND STONE MINING TODAY THE 11.08.2020.

Sl.No.	Name & Designation	Contact No.	Signature
1	Shri. B.J. Kharshandi (MCS), Additional Deputy Commissioner (Rev) Ri Bhoi District, Nongpoh.	70051 45768	
2	W.R. KHARKRANG, ENVN. ENGINEER, MEGH. STATE POLLUTION CONTROL BOARD.	78560 63424	
3	SHRI S. MAIHO NK	88373 46795	
4	Shri. S. H. Naden S.E.(WR)	9486101573	
5	Shri. H. Decruse SM DCIC Nongpoh	986234 6075	
6			
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Dated, Nongpoh the 21<sup>st</sup> August, 2020.

**INSPECTION REPORT ON ILLEGAL STONE QUARRIES/ CRUSHERS AT RANI-JIRANG AND BARAPATTHAR –MAWIONG AREA UNDER RI-BHOI DISTRICT.**

In compliance to Order No DCRB(LR)3/2019/REV/447-A dated 14/08/2020, an inspection to check on illegal stone quarries and stone crushers operating at Rani-Jirang and Barapatthar-Mawiong area was conducted by the undersigned along with Shri S.Majhong, Range Officer, Social Forestry, Byrnihat Range and the police on **18/08/2020** and **19/08/2020**.

The above order directing the undersigned to conduct inspection on 18/08/2020 was received by self on 17/08/2020 and the inspection was conducted taking into account *the reports and lists of illegal stone quarries/crushers, with GPS coordinates, prepared by the erstwhile EAC, Ri Bhoi*, during the inspections conducted by him along with the NGT constituted committee on **27/09/2019** and **13/02/2020** and also based on his recommendation in his inspection report conducted along with the District Task Force on **02/03/2020**.

**A. Inspection at Rani-Jirang Area.(18-08-2020)**

Based on the list specified by the former EAC, Ri-Bhoi, **2 nos.** of illegal Stone Quarries and **25 nos.** of illegal Stone Crushers were operational and seized at **Rani Area**. During the inspection of the stone quarries and stone crushers, prima facie it appears that the stone quarries/crushers were operational and work was halted only on the particular day to avoid this instant inspection team. The gates of some of the stone crushers were locked and GPS reading of such sites was made outside the gate. Moreover, not a single person or labourer was to be seen at the site from whom the ownership of the site could be ascertained. All the stone quarries and stone crushers were unattended on the day and when the undersigned enquired from the people staying in the nearby huts which apparently were shelters for quarries' workers, none came forward to disclose any information. **Therefore the legality/illegality of such stone quarries/crushers could not be established as documents could not be verified. Further, matching such sites from the list of the GPS coordinates provided in the EAC's list was not easy because either the GPS does not tally exactly to the list provided or the close proximity of the crushers/quarries to each other makes such reading a difficult task.** Technical experts from different departments to authenticate whether documents like Consent to Operate, Consent to Establish, SWA and Forest Clearance etc for such sites were approved or not could not accompany the undersigned on the day.



2/08/2020

Enclosed is the list of **6 nos of stone quarries and 7 nos of stone crushers** inspected on the day at Rani Area along with GPS coordinates recorded afresh. The names of the quarry owner at **Halem Ganapati** at Rani Area are **Shri.Wesley Doloi, Smti Greenland Lakhmie and Smti.Balantina Doloi**.

It was observed that there is a stretch of a number of stone quarries at Puron-Sukubaria at Rani Area but the inspection team cannot get access to these quarries as the gates of the approach roads to these quarries were closed and no one was around from whom information could be sought regarding the ownership.

**B. Inspection at Barapatthar-Mawiong Area.(19-08-2020)**

There are **9 nos** of illegal Stone Crushers at Barapatthar area as per the above mentioned EAC's list. Similar problem faced at Rani Area was experienced at Barapatthar on the day as no person/labourer was around the site. Hence only GPS reading of such sites was carried out. Prima facie it appears that here too, stone crushing activities is operational but the legality /illegality of such activities could not be ascertained as no one was around from whom information could be sought. Documents like SWA and Forest Clearance required to operate stone crushers could not be verified on the day.

The known name of the quarry owner at Barapatthar Area is Smti Lumlang Shylla.

Enclosed is the list of **11 nos** of stone crushers inspected along with GPS coordinates of such crushers recorded on the day.

**Recommendation:**

A full team of the District Task Force may perhaps conduct the inspection again to ascertain the actual ownership of the stone crushers and also to establish whether such stone crushers have obtained due approval to operate or not. Quarry owners may be asked to furnish the comprehensive list of lessees and sub-lessees, if any, operating in their land.

Submitted.

Enclosed: 1.Members present.  
2. Photographs.  
3. GPS coordinates.



21/08/2020

**Shri. R.Kharbihkhiew, MCS,  
Extra Assistant Commissioner,  
Ri Bhoi District, Nongpoh.**

**LIST OF STONE CRUSHER UNITS /QUARRIES INSPECTED ON 18<sup>th</sup> & 19<sup>th</sup>  
AUGUST, 2020 IN RI BHOI DISTRICT**

Sl. No.	Name of the owner of Stone Crusher/ Quarry	Village Name	Latitude/ Longitude	Crusher/ Quarry
1	Unknown	Rani Jirang	N- 26° 00'.567" E-091° 33'.941"	Quarry
2	Smti. Greenland Lakhmie	Rani Jirang	N- 26°01'.536" E-091°35'.409"	Crusher & Quarry
3	Boundary Pillar of Wesley Doloi	Rani Jirang	N- 26°01'.575" E-091°35'.387"	Quarry
4	Unknown (Adjacent to boundary Pillar of Wesley Doloi)	Rani Jirang	N- 26°01'.582" E-091°35'.377"	Quarry
5	Dipak Baruah	Rani Jirang	N- 26°01'.633" E-091°35'.396"	Crusher
6	Unknown	Rani Jirang	N- 26°01'.815" E-091°35'.212"	Quarry
7	Smti. Iaineh Skhem Lakhmie (Dipak Baruah)	Rani Jirang	N- 26°01'.486" E-091°35'.440"	Crusher
8	Kumar Doloi (Riding Shadap)	Rani Jirang	N- 26°01'.885" E-091°34'.716"	Crusher
9	Unknown	Rani Jirang	N- 26°01'.881" E-091°34'.669"	Crusher
10	M/S A. Thangkhiew	Rani Jirang	N- 26°01'.567" E-091°33'.941"	Crusher
11	Unknown (Adjacent to M/S A. Thangkhiew)	Rani Jirang	N- 26°01'.820" E-091°34'.632"	Quarry
12	Unknown	Rani Jirang	N- 26°00'.122" E-091°33'.717"	Crusher
13	Sukur Ali and Gogoi (Lakhie Doloi Gogoi)	Barapathar	N- 26°05'.195" E-091°46'.977"	Crusher
14	Prashanti Associate	Barapathar	N- 26°05'.040" E-091°46'.996"	Crusher
15	Sukur Ali and Gogoi	Barapathar	N- 26°05'.018" E-091°46'.902"	Crusher

16	Deep Kalita (SK Associate)	Barapathar	N- 26°05'.038" E-091°46'.909"	Crusher
17	Unknown	Barapathar	N- 26°05'.201" E-091°46'.991"	Crusher
18	Tanmay Bordoloi/ Anu Basumatary	Barapathar	N- 26°05'.167" E-091°46'.989"	Crusher
19	Unknown	Barapathar	N- 26°05'.047" E-091°46'.903"	Crusher
20	Dinesh Agarwal & Pappu Agarwal	Barapathar	N- 26°05'.143" E-091°46'.964"	Crusher
21	Mandira Khaund	Barapathar	N- 26°05'.103" E-091°46'.931"	Crusher
22	Unknown	Barapathar	N- 26°05'.01.86" E-091°46'.54.82"	Crusher
23	Halodar Dolloi	Barapathar	N- 26°05'.010" E-091°46'.923"	Crusher

## ATTENDANCE SHEET FOR THE INSPECTION HELD ON 18.08.2020

Sl.No.	Name & Designation	Phone Number	Signature
1.	R. Khaibikluw ETAC, Revenue	8794738118	
2.	V.O.S. Rymbai DySP (HS)	8731845789	
3.	S. Mahony Range Forest officer	8827346795	
4.			
5.			
6.			
7.			
8.			

## ATTENDANCE SHEET FOR THE INSPECTION HELD ON 19.08.2020.

1407

Sl.No.	Name & Designation	Phone Number	Signature
1	R. Kharbikkhu E.A.C. (Revenue)	8794738118	
2	S. Makhary Range Forest Officer	8837346795	
3	P. Thasah. I/c Pillaykate op.	9615913584	
4			
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# ANNEXURE A/7

## REPORT ON THE INSPECTION CONDUCTED ON 8<sup>TH</sup> & 10<sup>TH</sup> SEPTEMBER, 2020 BY THE NGT CONSTITUTED COMMITTEE IN CONNECTION WITH ILLEGAL STONE CRUSHER UNITS/QUARRIES LOCATED IN RANI JIRANG, UMTYRNGA & CHIBRA.

1408<sup>36</sup>

Members Present: - Enclosed at Annexures - A & B.

Self alongwith other Members of the Committee, Viz, Shri. W.R. Kharkrang, Environmental Engineer, Meghalaya State Pollution Control Board, Shillong, Dr. H. Tynsong, Scientist 'D', Ministry of Environment, Forest & Climate Change, North Eastern Regional Office, Shri. Bijoy Lyngdoh, MFS, Assistant Conservator of Forest, Office of the Divisional Forest Officer, East Khasi Hills & Ri Bhoi (T) Division, Shillong proceeded to Rani Jirang area on the 08<sup>th</sup> September, 2020 to inspect whether the illegal stone crushers/quarries which had been sealed before, are still operating or not. Also, the Committee decided to check whether there are other illegal stone crushers operating in the area. On reaching the site, the Committee noticed that there were no people i.e., Labourers, Managers etc who were found working at the site. However, the machines were there and it was evident from the traces in the machines that crushing of stone was carried out in the past few days. On seeing this, the Committee decided not to seal but to straightaway dismantle these illegal stone crushers. Altogether 5 (Five) stone crusher units were dismantled by the Committee with the help of JCBs. The details of the units, including G.P.S. Coordinates, location etc are as follows:-

Sl. No.	Name of the Owner	Location	GPS Coordinates
1	Unknown	Rani Jirang	N 26°00'.124" E 91°33'.816"
2	Unknown	Rani Jirang	N 26°00'.105" E 91°33'.921"
3	Unknown	Rani Jirang	N 26°00'.149" E 91°33'.903"
4	Unknown	Rani Jirang	N 26°00'.163" E 91°33'.893"
5	Unknown	Rani Jirang	N 26°00'.124" E 91°33'.760"

During the process of demolition many people who were reportedly Managers and Labourers of the Units located in these areas started to appear and assembled at the site. These people were basically trying to stop the demolition process by stating they have all the requisite papers that are required. Self tried to control the situation while the demolition process was in progress. After completing the demolition of 5 (Five) units, the Committee realized that the number of people that are assembling in and around is quite huge and considering the fact that the total number of Armed Policemen assisting the Committee is only half a section, it became obvious that a law and order situation may arise, which might endanger the life of the Committee Members and others staff on duty. In view on this, the Committee decided to suspend the operation and resume in another day.

On 10<sup>th</sup> September, 2020 the Members of the Committee went to Umtyrnga and Chibra areas. Here, the Committee verified the report filed by the District Task Force on

02<sup>nd</sup> March, 2020 against illegal stone crusher units operating in these areas alongwith details of the GPS Coordinates, location and name of the Owner. After due verification, it was found that the illegal stone crusher units had still been operating since the last few days, as evident from the traces in the machines. Therefore the Committee decided to dismantle and demolish them one by one. Altogether 8 (Eight) illegal stone crusher units were demolished with the help of JCBs. After completing these 8 (Eight) the Committee realize that dusk was soon going to set in and considering the fact that many of the local people had started to assemble at the site, it was deemed wise to close the operation, lest people may take advantage of the situation after dusk sets in. The details of the illegal stone crusher units which were demolished in Umtyrnaga & Chibra are as follows:-

Sl.No.	Name	Location	GPS Coordinates
1	Unknown	Umtyrnaga & Chibra	N 26°05' 02.18" E 91°47' 17.12"
2	Shri. Dinesh Sharma, Beltola, Assam		N 26°04' 32.10" E 91°47' 03.16"
3	Shri. Anchu Agarwal, Charhali Notun Bazar, Assam		N 26°04' 27.72" E 91°47' 00.19"
4	Shri. Giri Mohanto, Assam		N 26°04' 27.14" E 91°46' 57.70"
5	Shri. Shyamlal, Assam		N 26°04' 28.83" E 91°46' 56.70"
6	Unknown		N 26°04' 30.69" E 91°46' 53.42"
7	Shri. Rajesh Agarwal, Beltola, Assam		N 26°04' 33.79" E 91°46' 50.60"
8	Unknown		N 26°04' 33.51" E 91°46' 47.78"

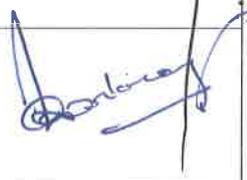
On returning from Umtyrnaga the Committee Members had a discussion at Circuit House, Nongpoh on the area to be covered on the 11<sup>th</sup> September, 2020. After a threadbare discussion the Committee Members felt that dismantling the remaining illegal units at Rani Jirang area would be the best choice for that day. However, considering the fact that many people are more or less aware of the modus operandi of the Committee and also taking into account the aggressive nature of the people of Rani Jirang area, it was considered appropriate not to continue on 11<sup>th</sup> September, 2020 but on any other day that is convenient to all the Committee Members based on their Official day to day schedule and their availability in view of the fact that Self and Shri. W.R. Kharkrang, Environmental Engineer, State Pollution Control Board, Shillong, are directly engaged in COVID-19 duties in our respective district.

**Enclosed: - Photos and videos of the operations conducted on 8<sup>th</sup> & 10<sup>th</sup> Sept, 2020.**

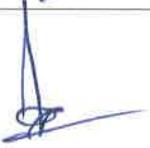
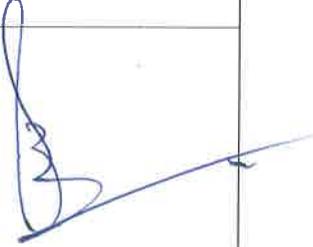
Submitted for favour of your information and necessary approval pl.

**Shri. B.J. Kharshandi, MCS,  
Addl. Deputy Commissioner (Revenue),  
Ri Bhoi District, Nongpoh.**

ATTENDANCE SHEET FOR THE JOINT INSPECTION OF THE STONE  
CRUSHER UNITS/QUARRIES HELD ON 08.09.2020

Sl.No.	Name & Designation	Phone Number	Signature
1.	Shri. B.J. Kharshandi, MCS, Addl. Deputy Commissioner (Rev) Ri Bhoi District, Nongpoh.	70051457 68	
2.	W.R. KHARKRANG, Envrn. Engrs., MS <del>PCB</del> CB	98560 63424	
3.	H. Tynsay Asst. Comm. NER, Shillong	9611631148	
4.	BIJOY LYNGDOH, MFS Asst. Conservator of forest O/c DFO, EAST KHASI HILLS & RIBHOI TERRITORIAL DIVISION, SHILLONG	9436998323 9860225502	 08/09/20
6.			
7.			
8.			

**ATTENDANCE SHEET FOR THE JOINT INSPECTION OF THE STONE  
CRUSHER UNITS/QUARRIES HELD ON 10.09.2020**

Sl.No.	Name & Designation	Phone Number	Signature
1.	Shri. B.J. Kharshandi, MCS, Addl. Deputy Commissioner (Rev) Ri Bhoi District, Nongpoh.	70051457 68	
2.	H. Teasy	9612615548	
3.	W.R. KHARIKRANG.	98560 63424	
4.	BIJOY LINGDOH, MFS. Asst Conservator of Forests o/a the DFO BAST KHARSI HILLS & Ri Bhoi (T) DIVISION, SHILLONG.	9436998323	
5.			
6.			
7.			
8.			

GOVERNMENT OF MEGHALAYA  
FORESTS & ENVIRONMENT DEPARTMENT

No.FOR.47/2006/Pt/219

Dated Shillong, the 16<sup>th</sup> August, 2019.

From : Dr. Manjunatha C, IFS.,  
Secretary to the Govt. of Meghalaya,  
Forests and Environment Department.

To

1. The Deputy Commissioner,  
Ri-Bhoi District,  
Nongpoh.
2. The Divisional Forest Officer (T),  
East Khasi Hills & Ri-Bhoi District,  
Shillong.

Subject : Closing down of Stone Crusher Unit in Ri-Bhoi District.

Reference: (i) No. DCRB (LR) 5/2017/Pt-II/Rev/164 dated 24<sup>th</sup> July, 2019.  
(ii) No. DCRB (LR) 5/2017/Pt-II/Rev/169/3455  
dated 29<sup>h</sup> July, 2019.

Sir/Madam,

With reference to the letter on the subject cited above, I am directed to request you to monitor the Stone Crusher Unit so that they have not re-opened.

Yours faithfully,

Secretary to the Govt. of Meghalaya,  
Forests and Environment Department.

\*\*\*\*\*

**Memo. No.FOR.47/2006/Pt/219-A Dated Shillong, the 16<sup>th</sup> August, 2019.**

Copy to :-

The Principal Chief Conservator of Forests & HoFF, Meghalaya, Shillong enclosing herewith a copy of letter No.DCRB (LR) 5/2017/Pt-II/Rev/164 dated 24<sup>th</sup> July, 2019 and No. DCRB (LR) 5/2017/Pt-II/Rev/169/3455 dated 29<sup>th</sup> July,2019 for information.

By order etc.,

Secretary to the Govt. of Meghalaya,  
Forests and Environment Department.

\*\*\*\*\*



**GOVERNMENT OF MEGHALAYA  
OFFICE OF THE DEPUTY COMMISSIONER  
RI BHOI DISTRICT, NONGPOH.**

No. DCRB (LR) 37/2019/Rev/Pt-I/41,

Dated Nongpoh, the 23<sup>rd</sup> December, 2019.

To,

The Superintendent of Police,  
Ri Bhoi District, Nongpoh.

Subject: - Order dated 09.12.2019 passed in Original Application No.48/2019 (EZ), Jitul Deka versus Union of India & Ors.

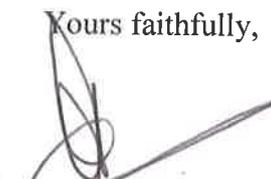
Sir,

In compliance to the Hon'ble National Green Tribunal (NGT) Order in Original Application No.48/2019 (EZ), dated 09.12.2019 (copy enclosed), I am to enclose herewith the lists of stone quarries and stone crusher units which have been shut down. In this connection you are requested to monitor that all the Stone Crusher Units which have been closed down and sealed by this Office should not re-opened and if found you are requested to file an FIR. Further, should there be any unauthorized quarries besides the enclosed list, you are request to shut them down immediately.

This is for favour of your information and necessary action.

Enclosed: As stated above.

Yours faithfully,

  
Deputy Commissioner,  
Ri Bhoi District, Nongpoh.

*Ok*  
*Issue no: 4*  
*dt: 21/1/2020*

**GOVERNMENT OF MEGHALAYA  
OFFICE OF THE DEPUTY COMMISSIONER  
RI BHOI DISTRICT:: NONGPOH.**

NO. DCRB (LR) 3/2019/Rev/328

Dated Nongpoh, the 04<sup>th</sup> March, 2020.

To,

1. The Officer In-charge,  
Khanapara, Police Station,  
Ri Bhoi District.
2. The Officer In-charge,  
Pillingkata, Police Out Post,  
Ri Bhoi District.

**Subject: - Illegal operation of Stone Crusher Unit and Stone Quarry-reg.**

Sir,

With reference to the subject cited above, I am enclosing herewith the list of stone crusher units and stone quarries found operating illegally at Umtyrnaga, Chibra and Killing villages, Ri Bhoi District. In this connection, I am to request you to depute your Police personnel to ensure that all the stone crusher units/stone quarry which have been closed down and sealed by this Office are not re-open. In case where violation has occurred, FIR should be file immediately and a case be registered against them.

This is for your information and necessary action.

Yours faithfully,

Enclosed: as stated above.

  
**Deputy Commissioner,  
Ri Bhoi District, Nongpoh.**

Dated Nongpoh, the 04<sup>th</sup> March, 2020.

Memo NO. DCRB (LR) 3/2019/Rev/328-A

Copy to:-

1. Superintendent of Police, Ri Bhoi District, Nongpoh for information and necessary action.
2. The Member Secretary, Meghalaya State Pollution Control Board, Meghalaya, Shillong for information and necessary action.
3. The Division Forest Officer, East Khasi Hills & Ri Bhoi (T) Division, Meghalaya, Shillong for information with a request to monitor that these crushers are not open again.
4. The General Manager, District Commerce & Industries Centre, Ri Bhoi District, Nongpoh for information and necessary action.
5. The Executive Engineer (WR), Ri Bhoi Division, Nongpoh for information and necessary action.

  
**Deputy Commissioner,  
Ri Bhoi District, Nongpoh.**

ISSUED NO.: 427-433DATE: 04-03-20

## List of illegal stone quarries and stone crusher Plants in Umtyrnnga, Chibra and Killing Villages, RJ Bhoi

District.

Sl.No	Name of owner of stone quarries/Crusher Plants	Location	GPS	Remarks
1	Unknown	Umtyrnnga and Chibra	N 26°05'02.18" E 91°47'17.12"	Abandoned
2	Shri.Dinesh Sharma, Beltola Assam		N 26°04'32.10" E 91°47'03.16"	Actively operating
3	Shri.Anchu Agarwal, Charhali Notun Bazar, Assam		N 26°04'27.72" E 91°47'00.19"	
4	Shri.Giri Mohanto, Assam		N 26°04'27.14" E 91°46'57.70"	
5	Shri.Shyamlal, Assam		N 26°04'28.83" E 91°46'56.70"	
6	Shri.Aibor Kshiar, Umtyrnnga		N 26°04'30.30" E 91°46'55.57"	
7	Unknown		N 26°04'30.69" E 91°46'53.42"	
8	Shri.Rajesh Agarwal, Beltola Assam		N 26°04'33.79" E 91°46'50.60"	
9	Unknown		N 26°04'33.51" E 91°46'47.78"	
10	Unknown		N 26°04'15.27" E 91°46'54.67"	
11	Smti.Decision Kshiar, Umtyrnnga		N 26°04'15.52" E 91°46'55.57"	
12	Unknown		N 26°04'16.60" E 91°46'53.11"	
13	Unknown Quarry		E 26°03'51.77" N 91°46'35.48"	
14	Unknown		E 26°03'26.61" N 91°46'12.82"	
15	Unknown		E 26°04'26.10" N 47°47'01.30"	
16	Concord LLB	Killing	E 26°03'41.00" N 91°49'38.72"	Actively operating
17	Dainanidhi		E 26°03'37.00" N 91°49'30.07"	Yet to start
18	Unknown quarry		E 26°03'36.04" N 91°49'27.72"	Operating

  
 03/03/20  
 Shri.H.Kerwood Thabah, Missioner  
 Extra Assistant Commissioner  
 RJ Bhoi, District Magistrate

**Minutes of the meeting held on 20<sup>th</sup> October, 2020 under Chairmanship of Principal Secretary to the Government of Meghalaya, Forests and Environment Department to discuss on actions to prevent illegal stone quarrying, illegal stone crushers and illegal transportation of boulders in Ri-Bhoi District.**

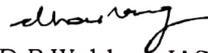
**Members present:-**

1. Shri. D.P Wahlang IAS Principal Secretary, Forests and Environment Department.
2. Shri. B.K Lyngwa IFS, PCCF & HoFF Meghalaya, Shillong
3. Dr Manjunatha C, IFS, Secretary, Forests and Environment Department
4. Smt. R.M. Kurbah, IAS. Deputy Commissioner, Ri Bhoi District.(through VC)
5. Shri J. H. Nengnong Member Secretary Meghalaya State Pollution Control Board.
6. Shri. B Lyngdoh, MFS, Assistant Conservator of Forests o/o DFO (Territorial) East Khasi Hills and Ri-Bhoi District.
6. Shri W. R. Kharkrang Environmental Engineer, Member Secretary Meghalaya State Pollution Control Board.

1. The meeting was chaired by Shri. D P Wahlang IAS, Principal Secretary, Forests and Environment Department who welcomed officers and informed that Hon'ble National Green Tribunal vide order dated 14.10.2020 in OA No. 48/2019(EZ) has directed the State Government to ensure that no illegal stone mining in Ri-Bhoi district takes place. The chairman further informed that concerned authorities viz. District Magistrate, Divisional Forest Officer (Territorial Division), East Khasi Hills & Ri Bhoi district, Superintendent of Police, Ri Bhoi district and Meghalaya State Pollution Control Board shall take immediate actions to ensure that no illegal mining of stone, no illegal operation of stone crushers and no illegal transportation of stone boulder takes place in District.
2. Dr Manjunatha C IFS Secretary, Forests and Environment Department informed that Hon'ble NGT has directed Meghalaya State Pollution Control Board, District Administration, Forest Department and Mining and Geology Department to take action against the defaulters in accordance with law.
3. Smt. R.M. Kurbah, IAS. Deputy Commissioner, Ri Bhoi District informed that District level committee has taken action against illegal stone crushers and illegal stone mining, 158 stone crushers have been closed down and 31 illegal stone quarries have been seized. She also informed that 13 illegal stone crushers have been dismantled by the Committee.
4. After deliberation on this issue, it was decided that following actions shall be taken up by District level committee to ensure that no illegal stone mining and no illegal operation stone crushers and no illegal transportation of boulders takes place in the District especially in Rani Jirang, Umtyrnaga, and Chibra, Killing and Maikhuli villages as under:-
  - a. Joint patrolling teams consisting of representatives of District Administration, Police, Forests and Environment Department and Meghalaya State Pollution Control Board shall be constituted to carry out continues, day and night patrolling in the above mentioned areas to detect illegal stone mining operation, stone crushers and incidences of illegal transportation of boulder.
  - b. Drone Surveillance shall be done to detect illegal stone quarrying operation, illegal stone crushers and illegal transportation of boulder.
  - c. Joint Patrolling teams shall seize illegal stone crushers, machineries, illegally mined stones and vehicles carrying boulder without valid Transport Challan and FIR shall be lodged in Police station to register case under sub-section (2) of Section 21 of the Mines and Minerals (Development & Regulation) Act, 1957.

- d. Police shall register case under sub-section (2) of Section 21 of the Mines and Minerals (Development & Regulation) Act, 1957 and shall take necessary action as per the Law.
- e. Seized machineries, stone boulders and vehicles shall be kept under safe custody of Police in a centralized depot.
- f. Superintendent of Police, Ri-Bhoi District shall provide adequate Police protection to joint team during the seizure of stone crusher, illegal stone boulder and vehicles.
- g. The Deputy Commissioner shall impose prohibitory orders under Section 144 to prevent illegal stone quarrying, illegal operation of stone crusher and illegal boulder transportation.
- h. The Committee shall conduct regular inspection of the above mentioned locations to detect illegalities.

The meeting ended with vote of thanks from the chair.



(D.P Wahlang IAS)

Principal Secretary to the Govt. of Meghalaya,  
Forests and Environment Department

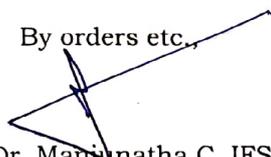
**Memo No. FOR/CC/26/2019/537-A**

**Dated Shillong the 20<sup>th</sup> October, 2020**

Copy to:-

1. P.S to the Chief Secretary to the Government of Meghalaya for kind information of Chief Secretary.
2. The Director General of Police, Meghalaya, Shillong for kind information.
3. P.S to the Principal Secretary to the Government of Meghalaya, Forests and Environment Department for kind information of the Principal Secretary.
4. The Principal Chief Conservator of Forests & HoFF Meghalaya Shillong for information and necessary action.
- ✓ 5. The Deputy Commissioner, Ri-Bhoi District for information and necessary action.
6. The Superintendent of Police, Ri-Bhoi District for information and necessary action.
7. The Divisional Forest Officer (Territorial) East Khasi Hills and Ri-Bhoi District for information and necessary action.
8. The Member Secretary, Meghalaya State Pollution Control Board for information and necessary action.
9. Assistant Conservator of Forests, o/o DFO (Territorial) East Khasi Hills and Ri-Bhoi District information and necessary action.

By orders etc.,



(Dr. Manjunatha C, IFS)

Secretary to the Government of Meghalaya  
Forests and Environment Department

**GOVERNMENT OF MEGHALAYA  
OFFICE OF THE DISTRICT COMMISSIONER  
RI BHOI DISTRICT:: NONGPOH.**

**NO.DCRB (LR) 37/2019/REV/Pt-I/646 Dated Nongpoh, the 20<sup>th</sup> October, 2020.**

**ORDER**

Consequent to the decision taken in the Video Conference held on 20<sup>th</sup> October, 2020 with the Principal Secretary In-charge Forests & Environment Department, Government of Meghalaya and in compliance to the Order of the Hon'ble National Green Tribunal (NGT) in the matter of Jitul Deka Versus Union of India & Ors dt. 14<sup>th</sup> October, 2020, the joint inspection teams for monitoring of illegal; mining activities and stone crushing in Rani Jirang, Umtyrnaga, Barapathar, Maikhuli and Killing areas, are hereby constituted with immediate effect to check that no illegal mining /stone quarrying take place in these areas.

Sl. No.	Date	Time	Inspection Team	Area	
1	21.10.2020  25.10.2020  29.10.2020	7:00 A.M. to 07:00 P.M.	<b>Team 1</b>		Rani Jirang
			a	Shri. G.F.W. Pariat, Functional Manager, DC&IC, & Executive Magistrate, Nongpoh-9863112044	
			b	Shri.H. Nongphud, Forester-I East Khasi Hills & Ri Bhoi (T) Division- 8257081577	
			c	Official from Meghalaya State Pollution Control Board (MSPCB)	
2	02.11.2020	7:00 P.M. to 07:00 A.M (Next Day)	<b>Team 2</b>		Killing Barapathar Maikhuli Umtyrnaga
			a	Shri. S. Nongkynrih, Functional Manager, DC&IC, & Executive Magistrate, Nongpoh-9436111983	
			b	Shri.P. Basaiawmoit, Forester-I East Khasi Hills & Ri Bhoi (T) Division- 9774361694	
3	22.10.2020  26.10.2020  30.10.2020  03.11.2020	7:00 A.M. to 07:00 P.M	<b>Team 1</b>		Rani Jirang
			a	Shri.S. Langstieh, Urban affairs Unit & Executive Magistrate, Nongpoh-943617500	
			b	Shri. Warmly Papang, Forester-I East Khasi Hills & Ri Bhoi (T) Division-8131076307	
			c	Official from Meghalaya State Pollution Control Board (MSPCB)	

4	22.10.2020	7:00.P.M to 07:00 A.M (Next Day)	<b>Team 2</b>		Killing Barapathar Maikhuli Umtyrnnga
	26.10.2020		a	Dr. G Hynniewta, Sr.A.H.& Vety. Officer, Regional Poultry Farm, Kyrdemkulai & Executive Magistrate, Nongpoh-7005156758	
	30.10.2020		b	Shri.Mynjur Shabong, Forester-I East Khasi Hills & Ri Bhoi (T) Division- 9856629700	
	03.11.2020		c	Official from Meghalaya State Pollution Control Board (MSPCB)	
5	23.10.2020  27.10.2020	7:00 A.M. to 07:00 P.M.	<b>Team 1</b>		Rani Jirang
			a	Shri. L.P.Kharkongor, Inspector of Legal Metrology & Executive Magistrate, Nongpoh-9402198494	
			b	Shri. Saikur Langstieh, Forester-I East Khasi Hills & Ri Bhoi (T) Division- 8256917988	
6	31.10.2020  04.11.2020	07:00 P.M To 07:00 A.M (Next Day)	<b>Team 2</b>		Killing Barapathar Maikhuli Umtyrnnga
	a		Shri. S. Mawlong, Range Forest Officer, (SF), Kyrdemkulai & Executive Magistrate, Nongpoh - 9436998482		
	b		Shri.L.R. Makdoh, Forestguard East Khasi Hills & Ri Bhoi (T) Division-7005036054		
7	24.10.2020  28.10.2020  01.11.2020  05.11.2020.	07 :00 A.M to 07: 00 P.M	<b>Team 1</b>		Rani Jirang
	a		Shri. K.D.R.Marak, Labour Inspector & Executive Magistrate, Nongpoh-8837385116		
	b		Shri.K. Dorphang, Forestguard, Social Forestry Division, Nongpoh-9862176057		
			c	Official from Meghalaya State Pollution Control Board (MSPCB)	

8			Team 2		Killing Barapathar Maikhuli Umtyrnga
	24.10.2020	07:00 P.M. to 07 :00 A.M (Next Day)	a	Shri. W. Khonglah, Labour Inspector, Umling & Executive Magistrate, Nongpoh- 8415030940	
	28.10.2020		b	Shri.M. Dohtdong, Forestguard, Social Forestry Division, Nongpoh- 8415060429	
	01.11.2020		c	Official from Meghalaya State Pollution Control Board (MSPCB)	
05.11.2020.					

### Terms of Reference and SOPs

- 1) To conduct round the clock patrolling in the designated area and check that there is no illegal mining, illegal stone crushing and illegal transportation of boulder stones.
- 2) In case any illegal activity is detected, the illegal mine/crusher alongwith all equipments and machineries should be immediately seized. The Magistrate or the Range Forest Officer of the team should immediately register an FIR against the owner and people working in the illegal mine/crusher and once a case is registered, the Police should provide details of the case filed alongwith the seizure list to the Office of the Deputy Commissioner for necessary action.
- 3) Once the case has been registered, all people involved in the illegal mining / stone crushing which includes owner, manager and labourers working in the concerned quarry/stone crusher, should be arrested and booked under Section-21 of the MMDR Act, 2015.
- 4) In case of requirement of additional force, the Magistrate may contact the Superintendent of Police for necessary deployment.
- 5) The team should also refer to the drone imaginaries operated by the Forest Department in order to detect the location of such illegal activities. The Team is to coordinate with the Forest Department in order to take swift and prompt action.
- 6) The team should also ensure that no transportation of boulder stones are allowed without proper challan, and other documents issued by the Forest Department.

  
**Deputy Commissioner,**  
**Ri Bhoi District, Nongpoh.**

**Memo NO.DCRB (LR) 37/2019/REV/Pt-I/646-A Dated Nongpoh, the 20<sup>th</sup> October, 2020.**  
Copy to:-

1. The P.S. of the Secretary to the Government of Meghalaya, Forests & Environment Department, Shillong for the information of the Secretary.
2. The Superintendent of Police, Ri Bhoi District, Nongpoh for favour of information and necessary action. You are requested to deploy and detail dedicated Police teams as per Schedule prepared above. You are to ensure that each Police team comprises of adequate armed Police Personnel in order to ensure safety of the monitoring teams.
3. Member Secretary, Meghalaya State Pollution Control Board (MSPCB) for favour of information and necessary action. You are requested to provide the details of at least 8 (Eight) Officials from your end, who will perform duty @ 2 shifts per day for 12 (Twelve) hours each, with each Officials to be allotted duty once in 4 (Four) days. The details should include name, designation and Mobile Number of the Person.
4. The Divisional Forest Officer, East Khasi Hills & Ri Bhoi (T) Division, Shillong for information and necessary action.
5. All Magistrates concerned for information and necessary action. They are to report to the Addl. Deputy Commissioner (Revenue) for necessary instruction
6. All Officials concerned for information and necessary action.

  
**Deputy Commissioner,  
Ri Bhoi District, Nongpoh.**

O/c

ANNEXURE A/12

**GOVERNMENT OF MEGHALAYA  
OFFICE OF THE DISTRICT MAGISTRATE  
RI BHOI DISTRICT:: NONGPOH.**

1422

NO. DCRB (LR) 27/2019/Rev/351,

Dated Nongpoh, the 20<sup>th</sup> October, 2020

**ORDER UNDER SECTION 144 Cr. P.C.**

**WHEREAS**, it has come to the knowledge of the Undersigned in the matter of Jitul Deka versus Union of India & Ors vide order dated 14<sup>th</sup> October, 2020 passed by the Hon'ble National Green Tribunal (NGT), that illegal mining and illegal stone crushing activities are still going on unabated in areas such as Rani Jirang, Killing, Chibra, Umtyrnga, Maikhuli, Barapathar etc despite directions being imposed by the Hon'ble NGT in relation to this instant case.

**WHEREAS**, steps taken by the NGT Constituted Committee in sealing, suspending and also demolishing illegal stone quarries & stone crusher for the past several months has not been taken seriously by the Owners and Managers of such illegal Units, thereby having utter disrespect to the effort made by the Committee.

**WHEREAS**, such illegal activities have resulted in polluting one stream at Umtyrnga area by these stone crusher plants and the condition of the road is completely damaged by heavy trucks carrying boulders and stone chips.

**WHEREAS**, such illegal activities have resulted in blatant violation of NGT order as well as direction issued by the NGT Constituted Committee and the District Administration from time to time.

**WHEREAS**, use of high explosives in stone quarrying and heavy drilling machines, have resulted in intense noise pollution and the sequent discharge of fine dust particles into air, causing air pollution which permanently settles upon landscape and pose a serious health hazard to human life.

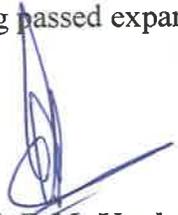
**WHEREAS**, it has therefore, become necessary to prevent all illegal mining activities and stone quarrying in these areas as per Order issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

**NOW**, in exercise of the powers conferred under Section 144 Cr.P.C. I, **Smti. R.M. Kurbah, I.A.S. District Magistrate, Ri Bhoi District, Nongpoh**, do hereby pass this Prohibitory Order prohibiting any person, company, individual etc. from resorting to, the act of mining of stone, boulders without obtaining mining lease and other clearance from the Competent Authority. Any such violation shall be prosecuted under the relevant Sections of Law.

This order shall come into force with immediate effect and until further orders.

In view of the urgency of the matter, this order is being passed exparte.

**Dated, this 20<sup>th</sup> day of October, 2020.**

  
(Smti. R.M. Kurbah, I.A.S.)  
District Magistrate,  
Ri Bhoi District, Nongpoh.  
*District Magistrate  
RI Bhoi District, Nongpoh*

**Memo NO. DCRB (LR) 27/2019/Rev/351-A,**

**Dated Nongpoh, the 20<sup>th</sup> October, 2020**

Copy forwarded to:-

1. The P.S. of the Principal Secretary to the Government of Meghalaya, Forest & Environment Department, Meghalaya, Shillong for the information of the Principal Secretary.
2. The P.S. of the Principal Chief Conservator of Forest (T), Meghalaya, Shillong for the information of the Principal Chief Conservator of Forest.
3. The P.S. of the Secretary to the Government of Meghalaya, Forests & Environment Department, Shillong for the information of the Secretary.
4. The Member Secretary, Meghalaya State Pollution Control Board, 'Arden' Lumpynggad, Shillong-793014 favour of information.
5. The Divisional Forest Officer, East Khasi Hills & Ri Bhoi (T) Division, Shillong favour of information.
6. The Superintendent of Police, Ri Bhoi District, Nongpoh for immediate necessary action.
7. The Addl. Deputy Commissioner (Revenue), Ri Bhoi District, Nongpoh for information and necessary action.
8. The Executive Engineer, PWD (Roads), Nongpoh Division for information and necessary action.
9. The District Information and Public Relation Officer, Ri Bhoi District, with a request to cause wide Publicity of the above Order, through P.A. System in the affected areas specified in the order.



**(Smt. R.M. Kurbah, I.A.S.)  
District Magistrate,  
Ri Bhoi District, Nongpoh.**

o/c

ISSUED NO.: 1246-1251  
DATE: 20/10/2020

## ANNEXURE A/13

**GOVERNMENT OF MEGHALAYA  
FORESTS AND ENVIRONMENT DEPARTMENT**

\*\*\*\*

FOR/CC/26/2019/Pt I/50

Dated Shillong the 27<sup>th</sup> October, 2020

To: The Member Secretary  
Meghalaya State Pollution Control  
Shillong.

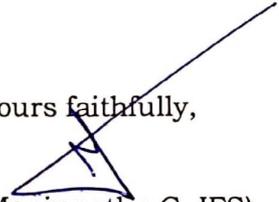
**Sub: Illegal stone quarries and stone crushers in Ri-Bhoi District.**

Sir,

With reference to above cited subject, it is directed that the Meghalaya State Pollution Control shall file complaint before the competent Court under relevant Acts (the Water Act, 1974, the Air Act, 1981 and the Environment Protection Act, 1986) against illegal stone quarries and illegal stone crusher units in Ri-Bhoi District. It is also directed that the environmental compensation shall be levied on illegal stone crushers and illegal stone quarries in Ri-Bhoi District. A fortnightly action taken report shall be submitted to the Government in this regard.

This has the approval of competent authority.

Yours faithfully,

  
(Dr Manjunatha C, IFS)  
Secretary to the Government of Meghalaya  
Forests and Environment Department

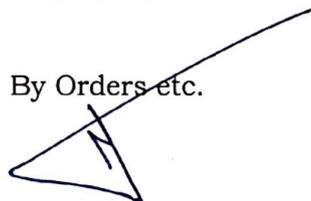
Memo No. FOR/CC/26/2019/50-A

Dated Shillong the 27<sup>th</sup> October, 2020

Copy to:-

1. The Principal Chief Conservator of Forests & HoFF Meghalaya Shillong for information.
2. The Deputy Commissioner, Ri-Bhoi District, Nongpoh for information.
3. The Superintendent of Police, Ri-Bhoi District for information.
4. The Divisional Forest Officer (Territorial) East Khasi Hills and Ri-Bhoi Districts Shillong for information.

By Orders etc.

  
(Dr Manjunatha C, IFS)  
Secretary to the Government of Meghalaya  
Forests and Environment Department

o/c

**GOVERNMENT OF MEGHALAYA  
OFFICE OF THE DEPUTY COMMISSIONER  
RI BHOI DISTRICT:: NONGPOH.**

NO. DCRB (LR) 37/2019/Rev/Pt-I/647 / 1298

Dated Nongpoh, the 23<sup>rd</sup> October, 2020.

To,

~~The Superintendent of Police,  
Ri Bhoi District, Nongpoh.~~

**Subject: - Providing adequate security to the NGT constituted Committee.**

Sir,

With reference to the subject cited above, I am to request you to provide adequate security personnel to the Committee when they are discharging their duties on the field or at any other level, as deem necessary. The Police team shall be made readily available as and when required by the Committee.

This is for your information and necessary action.

Yours faithfully,



**Deputy Commissioner,  
Ri Bhoi District, Nongpoh.**

**BRIEF SUMMARY OF THE POINTS RAISED BY THE APPLICANT AND COMMENTS BY THE COMMITTEE ON THE SAME**

SL NO	POINTS RAISED BY PETITIONER IN OA	COMMITTEE REPORTS SUBMITTED SO FAR	Ref Page No.
1	Wrongful classification of Minor minerals into Schedule III, instead of Schedule II in Meghalaya Minor Mineral Concession Rules 2016	Schedule III minor minerals are under the ambit of the Forests Department while Schedule II is under the ambit of the Mining Department. It is an administrative decision of the State Govt, which has not lead to any dilution of EIA norms	129-130, 156, 1007-1008
2	Mining is ongoing in Deemed Forest Land	None of the Mining Leases are located on Deemed Forest Land. They are in accordance with the definition of Forest as per Meghalaya Forest Regulation (Amendment) Act,2012 and United-Khasi Hills Autonomous District (Management and Control of Forest) Act, 1958. The Entire area is covered banana, Horticulture crops, grass etc which is the source of the greenery.	130-132, 157, 1008
3	Mining is done within prohibited distance from Amchang Wildlife Sanctuary in Kamrup (Assam).	These mines are far beyond the eco-sensitive zone of the said Wildlife Sanctuary which is located in Assam.	133
4	Environmental Clearance (EC) was granted by DEIAA without District Survey Report (DSR) being prepared. Further, 28 ECs were granted in violation of orders of Hon'ble Tribunal in the matter of Satendra Pandey Vs Union of India dated 13/09/2018	All stone mining in the District is being carried out in non-river source. DSR was not mandatory for hill mining until 25/07/2018, based on Jharkhand High Court order dated 11/06/2018 and amended by MOEF Notification dated 25/07/2018. Further, all ECs granted after 25/07/2018 were cancelled by the State Govt on 05/03/2019, before this case was filed. All other 22 ECs were granted prior to 13/09/2018.	133-139, 159, 1008-1009
5	Illegal mining/crushing is ongoing	<p><b>PRIOR TO FILING OF THESE CASE</b></p> <p>70 Illegal crushers and 21 illegal mines have been seized by DTF, which was formed by the State Govt to prohibit illegal mining and crushing. Cases had been filed on 21 of these illegal mines by the State Govt in District and Sessions Court.</p> <p><b>AFTER FILING OF CASE</b></p> <p>12 illegal mines seized by State Govt/ NGT Committee  FIR filed against suspended mines in Rani Jirang areas  FIR against 16 illegal crushers and 2 illegal mines  FIR against 7 illegal crushers and 6 illegal mines</p> <p><b>Further actions against illegal mining/crushing:</b>  Environmental Compensation formula submitted in August '20</p> <p>Enhanced checking for Forest Royalty evasion including installation of CCTV and QR coded challans from August '20</p>	141-154, 170-171, 1010, 1152-1157, 1229-1232, 1305-1306

		<p>Demolishing action against 13 illegal crushers by committee from September '20</p> <p>Explosive sales restricted to only 10 legal mines and their explosive use licenses in Ri Bhoi District in October '20.</p> <p>All other use licenses of explosives have been suspended immediately.</p> <p>Show Cause Notices served to these illegal units in October '20</p> <p>Section 144 has been imposed again in October '20</p> <p>Two multi-departmental task force constituted with 24x7 monitoring of illegal crushers/mines in Ri Bhoi District from October '20</p>	
6	<p>Incorrect coordinates in the Environmental Clearances of some Mines. Cluster Approach has not been adopted in applicable cases.</p>	<p>1 mine has been cancelled by DFO due to violation of cluster norms. 13 mines had been suspended by DFO due to incorrect coordinates in Environmental Clearances. Thereafter, 6 mines had been granted corrigendum for rectification of coordinates in non-forest certificate by State Govt and thereafter, 2 mines have already been granted corrigendum for rectification of coordinates of EC.</p>	158, 1011, 1307

SL NO	NEW POINTS RAISED BY PETITIONER IN JANUARY 2020	COMMITTEE REPORTS SUBMITTED SO FAR	REF PAGE NOS.
1	Contamination of Deepor Beel, an Aquatic WildLife Sanctuary in Guwahati	Deepor Beel is above 10KM away (Aerial) distance from all mining leases and there is no muck flowing into Deepor Beel from these mining leases. Further, in another matter in Hon'ble Tribunal vide OA 19/2014, the source of pollution of Deepor Beel has been identified to be other factors like nearby Waste Dumping Landfill.	1007
2	Illegal explosives are being used illegal mining.	Committee directed PESO and all Sale License holders to restrict explosives to only 10 valid legal mines and their Use Licenses in Ri Bhoi.	1006, 1157
3	Elephant activity areas are being used for Crushing and Mining.	No mining/crushing is being done in any Notified Elephant Corridors.	1158, 1307-1308



1428

sonu prakash dhoundiyal <sonuprakashdhoundiyal@gmail.com>

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**Comments on behalf of State of Meghalaya in O.A. No. 48/2019/EZ titled as Jitul Deka vs. Union of India & Ors.**

1 message

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**sonu prakash dhoundiyal** <sonuprakashdhoundiyal@gmail.com>

Wed, Oct 28, 2020 at 11:50 AM

To: eldflegal@gmail.com, dipak1989thakur@gmail.com, todilawgroup@gmail.com, gora.roychoudhury@gmail.com

Sir/Madam

Please find attached herewith a copy of the comments on behalf of the State of Meghalaya in O.A. No. 48/2019/EZ .

Registered Clerk  
Sonu Prakash Dhoundiyal  
for  
Avijit Mani Tripathi  
(Standing Counsel for State of Meghalaya)

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 **Comments on behalf of State of Meghalaya Jitul Deka vs. Union of India ors..pdf**  
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